

PRASAD): I beg to lay on the Table—

(1) A copy of Notification No. S.O. 572(E) (Hindi and English versions) published in Gazette of India dated the 1st September, 1972 regarding management of Messrs Diwan Sugar and General Mills Private Limited, Sakhoti-Tanda, District Meerut, Uttar Pradesh, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-4089/72].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1970-71.

(b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1970-71 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4090/72]

(ii) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1970-71.

(b) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4091/72].

12.47 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir I have to report the following messages received from the Secretary of Rajya Sabha.

(i) "In accordance with the provisions of rule 127 of the

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th December, 1972, agreed without any amendment to the Industrial Development Bank of India (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 12th December, 1972."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th December, 1972, agreed without any amendment to the Industrial Finance Corporation (Amendment) Bill 1972, which was passed by the Lok Sabha at its sitting held on the 13th December, 1972."

RE-CORRECTION TO UNSTARRED QUESTION NO. 22*6

श्री हुकम चन्द कठवाय (मुरेना)
अध्यक्ष महोदय, श्री मंत्री महोदय ने आइटम 4 (1) जो हाउस की टेबुल पर ले लिया है उस के ऊपर मुझे आप से निवेदन करना है। मैंने इस बारे में आप को पहले से लिख कर भी दिया हुआ है।

अध्यक्ष महोदय नो, नो प्लीज। मेरे पास नहीं आया है।

श्री हुकम चन्द कठवाय : यह बड़े आश्चर्य की बात है। मैंने लिख कर दिया हुआ है।

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS TWENTY-FIRST REPORT

SHRI G. G. SWELL (Autonomous District): I beg to present the

Twenty-first Report of the Committee on Private Members' Bills and Resolutions.

12.48 hrs.

**PUBLIC ACCOUNTS COMMITTEE
FIFTH-SIXTH AND FIFTH-EIGHTH REPORTS**

SHRI SEZHIYAN (Kumbakonam): I beg to present the following Reports of the Public Accounts Committee:—

- (1) Fifty-sixth Report regarding action taken by Government on the recommendations contained in their Eighth Report on Chapter II of Audit Report (Civil), on Revenue Receipts, 1970 relating to Customs.
- (2) Fifty-eighth Report regarding action taken by Government on the recommendations contained in their Fifth Report on Audit Report (Civil), 1970 relating to the Ministry of Works, Housing and Urban Development.

12.49 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-FOURTH REPORT

SHRI AMRIT NAHATA (Barmer): I beg to present the Twenty-fourth Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Sixty-fifth Report (Fourth Lok Sabha) on Mining and Allied Machinery Corporation Limited.

RE: CORRECTION TO UNSTARRED QUESTION NO. 2206—contd.

श्री हुकम चन्द कच्छबाय : अध्यक्ष महोदय यह तो हद हो गई कि मैंने लिखकर आप को भेजा और आप कह रहे हैं आप को नहीं मिला तो क्या जो नोटिस दिया करें उसकी रसीद ले लिया करें ?

अध्यक्ष महोदय : उसके बारे में माननीय सदस्य मुझे लिखकर भेजें ।

श्री हुकम चन्द कच्छबाय : आखिर वह

रक्षण है क्या मर्ज़ जो पढ़ कर सुनायें ।

MR. SPEAKER: That is not the custom here. When the Papers are laid, they are not read here.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order, Sir I see a statement correcting his answer being laid by Shri K. C. Pant against item No. 4(1). Under the Rules, he has to read it out..... (Interruptions).

MR. SPEAKER: That has been laid on the Table.

SHRI JYOTIRMOY BOSU: This is improper and irregular.

श्री हुकम चन्द कच्छबाय : अध्यक्ष महोदय आने ही नियम बनाये हैं और आप ही उनको खत्म करना चाहते हैं ।

अध्यक्ष महोदय : माननीय सदस्य यह लगातार इस तरह उठकर क्यों बोले जा रहे हैं । उनके मुँह के लीडर इन माननीय सदस्य को सम्झाते क्यों नहीं हैं ।

The Papers laid on the Table are not read here.

12.50 hrs.

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWELFTH, THIRTEENTH AND FOURTEENTH REPORTS

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): I beg to present the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Twelfth Report regarding action taken by Government on the recommendations contained in their Thirteenth Report (Fourth Lok Sabha) on the erstwhile Ministry of Steel and Heavy Engineering—Reservations for Scheduled Castes and Scheduled Tribes in Heavy Engineering Corporation Limited.